

MOTION RE : SUSPENSION  
OF QUESTION HOUR

MR. SPEAKER : Prof. Dandavate may please move his motion for suspension of question hour under Rule 388.

PROF. MADHU DANDAVATE : (Rajapur) Under Rule 388, I beg to move :

“That this House do suspend the Rule 32, (Question Hour) of the Rules of Procedure and Conduct of Business in the Lok Sabha.”

MR. SPEAKER : The question is :

“That this House do suspend the Rule 32, (Question Hour) of the Rules of procedure and Conduct of Business in the Lok Sabha?”

*The motion was adopted.*

MR. SPEAKER : The motion is adopted unanimously. Hence the question hour is suspended to take up the adjournment motion.

SHRI KAMAL NATH : Why not have a discussion under Rule 193 ?

MR. SPEAKER : I have decided it It is not a question of failure of Government. If you read the book, there is no question of censure on anything ; it is not a question of failure of Government, it is a question of a matter of urgent public importance. So simple it is.

RE : MOTION FOR ADJOURNMENT

[*English*]

MR. SPEAKER : I have to inform the House that I have received notices of Adjournment Motion regarding Bomb explosions which took a heavy toll of human life in Delhi, Haryana, Uttar Pradesh, Punjab and Rajasthan on the

10th and 11th May, 1985. Notices of Adjournment Motions on this subject have been received from the following Members :

1. Shri C. Madhav Reddi
2. Shri Indrajit Gupta  
Shri Narayan Choubey  
Shri Vijoy Kumar Yadav  
Shri Ramashray Prasad Singh  
Shrimati Geeta Mukherjee
3. Shri Amal Datta
4. Shri Saifuddin Chowdhury
5. Shri Suresh Kurup
6. Shri V. Sobhanadreeswara Rao
7. Prof. Madhu Dandavate
8. Shri M. Mahfooz Ali Khan
9. Shri M. Raghuma Reddy
10. Shri Basudev Acharia

The notice given by Shri C. Madhav Reddi has secured the first place in the ballot. It reads as under :

“Failure of the Government and intelligence Agency to prevent terrorist activities which took a heavy toll of human life in Delhi, Haryana, Uttar Pradesh, Punjab and Rajasthan in a wave of bomb explosions on the 10th and 11th of May, 1985 which created panic and a sense of insecurity among the people paralysing the normal life.”

I give my consent to the moving of the motion. Shri Madhav Reddi may ask for leave of the House.

SHRI C. MADHAV REDDI (Adilabad) : I seek leave of the House to move my Adjournment Motion.

MR. SPEAKER : Those in favour of leave being granted may rise in their places.

*(Interruptions)*

PROF. K. K. TEWARY (Buxar) : They are not enough...*(Interruptions)*

MR. SPEAKER : Why don't you let me handle it Prof. Tewary? I am handling it in my own way. There is no question...Please let me handle it. I know what is happening Let me handle it. I know what I am doing...*(Interruptions)*.

Please sit down. I know what is happening. There is no question of dividing the House. The House is unanimously of the opinion that it should be discussed. You have asked for an Adjournment Motion for which 50 members have not risen in support. I will have to do it under Rule 193.

PROF. MADHU DANDAVATE : Through you I appeal to the members of the Ruling Party that since an Adjournment Motion only means an urgent matter of importance, let us not divide the House on the admissibility of this Motion.

MR. SPEAKER : There is no question of dividing. *(Interruptions)* Please, for God's sake sit down. Why are you trying to interrupt me unnecessarily? There is no question. Sit down.

*(Interruptions)*

PROF. MADHU DANDAVATE : I will give a precedent Sir. In 1977 on the very second day of the House, on Kashmir when Dr. Karan Singh wanted to move an Adjournment Motion, the leader of the House Shri Morarji Desai got up and said : "We have no objection at all." And both the sides agreed. Therefore, I appeal to the House and I appeal to the Leader of the House not to allow the admissibility of the Motion to be defeated by majority...*(Interruptions)*

SHRI KAMAL NATH : We cannot do away with the rules.

*(Interruptions)*

MR. SPEAKER : Please sit down. I do not know why you are doing this. What are you trying to prove by this? I know that the House is unanimous in their approach to discuss this. It is only a question of form. I am only allowing you to discuss. I have dispensed with the Question Hour. Isn't it? As desired by the House with complete unanimity that it should be discussed, it is going to be discussed. It is the whole opinion of the House that it should be discussed. Now it is going to be discussed under some other motion. That is all. There is no difference about it. I am helpless in that.

*(Interruptions)*

PROF. MADHU DANDAVATE : I am only appealing to the leader of the House not to divide the House on the admissibility of the Adjournment Motion...*(Interruptions)*

MR. SPEAKER : As the number of members who have risen in their seats is less than 50, leave is not granted. Now under 193, we have to discuss this.

PROF. MADHU DANDAVATE : Sir, will the Minister make a statement and then we will discuss.

MR. SPEAKER : I can ask him. Mr. Minister, will you like to make a statement and then we can have a discussion or what?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Notices under 193 has already been given by Hon. Member Shri Tewary.

PROF. MADHU DANDAVATE : Make a statement. What is the harm?

*(Interruptions)*

MR. SPEAKER : Okay; Let it be without it. Now it is decided that way. It does not matter ; let us do it that way.

PROF. MADHU DANDAVATE : Is the Minister making a statement in the House ?

MR. SPEAKER : No, he is not. We are going straightway into the discussion. We have to find out who is the first under rule 193.

PROF. K. K. TEWARY ; I have given notice under rule 193. I submit that we straightway take up the discussion.

MR. SPEAKER : If the House has no objection, Shri Madhav Reddy can start with it. Okay, Mr. Madhav Reddy.

PROF. K. K. TEWARY : But I have given notice.

MR. SPEAKER : It is all right. If the House has no objection . . .

PROF. K. K. TEWARY : He has not given any notice. (*Interruptions*) It is a matter of rules. I have given notice The Hon. Member has not given notice. (*Interruptions*)

MR. SPEAKER : Don't shout. I am doing it perfectly correctly. I am not doing anything which is against the rules. I am not doing anything against your wishes. I am going to do it as per wishes of the entire House. So, please take your seats. I am following the rules. I know. I am asking for permission. Without your permission, I am not going to proceed with it. Sit down.

SHRI KAMAL NATH : But he has not given notice.

MR. SPEAKER : Mr. Madhav Reddy, the only question is that it is

the ballot which decides it. For discussion under rule 193, in the ballot whosoever gets the priority, he will speak. Otherwise, all of you will get a chance. No problem about it. I will find out, and go according to the Rules book. Don't worry about it. No problem. Let us find out who is the first one. (*Interruptions*)

We will take a few minutes. Till that time, what do we do? we will have the Papers Laid. By the time we get the ballot done, we will have the Papers Laid.

SHRI DINESH SINGH (Pratapgarh) : At this late stage, perhaps the best way of discussing the matter would be to have a one-line Motion that the situation may be taken into consideration. It will not be a censure motion. It will be an ordinary motion. (*Interruption*) Let us discuss it that way. (*Interruptions*)

MR. SPEAKER : I think notices have already been received. We are just going through the ballot.

SHRI DINESH SINGH : I am not talking of rule 193. (*Interruptions*)

MR. SPEAKER : Mr. Minister, if you can say that the situation be taken into consideration, it will have precedence.

SHRI KAMAL NATH : Under rule 184... (*Interruptions*)

PROF. K. K. TEWARY : It is a serious matter. Notices have been given under rule 193. (*Interruptions*) We all agree that is a very serious matter. Notices have been received.

MR. SPEAKER : Let us get over with Papers Laid.

PROF. K. K. TEWARY : Only under a relevant rule.

SHRI G. G. SWELL (Shillong) : May I draw the attention of the Hon. Speaker ? The only Motion before the House, when we started, was the adjournment motion.

PROF. K. K. TEWARY : No. (*Interruptions*)

PROF. G. G. SWELL : That was what the Speaker has admitted. That we are through. That fell. But everybody is unanimous that we must discuss this serious matter. Motion under rule : 93 is not before the House, because you have not admitted it. Therefore, I support what Mr. Dinesh Singh has said.

MR. SPEAKER : I have admitted it., You see.

SHRI G. G. SWELL : The most proper thing to do now is for the Home Minister himself to come forward and to say that the matter be taken into consideration (*Interruptious*) in keeping with the seriousness of the subject.

MR. SPEAKER : No, I have admitted it. Mr. Buta Singh, what do you have to say ?

SHRI KAMAL NATH : Under rule 193 it will be a discussion. Under rule 184, there will be a Motion. Why don't they understand it ?

PROF. N. G. RANGA (Guntur) : What I cannot understand is this, Mr. Speaker : A motion has already been given notice of. Are you going to dismiss it ? (*Interruptions*)

MR. SPEAKER : What do you want to be dismissed ?

PROF. N. G. RANGA : It is there before you. It is for you to consider. I do not understand the procedure at all that is being followed.

MR. SPEAKER : I do not understand what you want me to do.

SHRI MOOL CHAND DAGA (Pali) : Four motions have been given, Sir. You can see it from your office records that four motions have been given under rule 193.

MR. SPEAKER : We are already doing it.

SHRI MOOL CHANDA DAGA : Congress Members have given notice.

MR. SPEAKER : Mr. Daga, we are already doing it.

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : As per the Rules of Business of the House, the decision at the moment is that Hon. Members who gave notice of an adjournment motion have failed, to carry the appropriate number of members to stand up at the time when you put the motion before the House ; and under the same rule 62 the leave could not be obtained from the House, which means that thing has fallen through. Now, another notice which has been accepted by you is under rule 193.

SHRI G. G. SWELL : They have not accepted it ; they will consider it.

SHRI BUTA SINGH : The notice before you under consideration is 193. In that there are sufficient powers with the Chair. It is not only the signatories of 193 who will participate, you, in your own wisdom, can allow any member of this House to speak on that. (*Interruptions*)

MR. SPEAKER : We will allow.

SHRI BUTA SINGH : Let the discussion under rule 193 be initiated by Mr. Tewary and you can allow... (*Interruptions*)

MR. SPEAKER : The only discrepancy between you and me is I say that whosoever come first in the ballot will start it.

(*Interruptions*)

**SHRI MOOL CHAND DAGA :**  
Only the member who gave the motion can move it and nobody else.

**MR. SPEAKER :** Mr. Daga, sit down ; don't get agitated. Everything is in order.

*(Interruptions)*

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#### WRITTEN ANSWERS TO QUESTIONS

*[English]*

##### Per Capita Availability of Foodstuffs

\*811. **SHRI ZAINAL ABEDIN :**  
Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether per capita availability of major foodstuffs such as edible oil, pulses, rice, sugar and coarse grains did not increase during the Sixth Five Years Plan period ;

(b) whether import prices of most of these foodstuffs are lower than their retail prices in India ; if not, details thereof ; and

(c) corrective measures proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) No, Sir. The per capita availability of major foodstuffs such as edible oil, pulses, rice, sugar and coarse cereals has registered increase during the first four years of the Sixth Plan. Complete data for the terminal year of the Sixth Plan are not yet available.

(b) A statement is placed on the Table of the Sabha.

(c) The main thrust of the Government's policy is to increase production and productivity of various crops to improve domestic availability. Whenever necessary, imports are made to augment domestic supplies.